MINISTRY OF RURAL DEVELOPMENT

NOTIFICATION

New Delhi, the 19th February, 2009

S.O. 513(E).—In exercise of the powers conferred by sub-section (1) of Section 29 of the National Rural Employment Guarantee Act, 2005 (42 of 2005), the Central Government, on being satisfied that it is necessary and expedient so to do, hereby makes the following further amendments in Schedule II to the said Act, namely:—

In the said Schedule, for paragraphs 31 and 32, the following paragraph shall be substituted, namely:—

“31. The payment of wages shall be made through the individual or joint savings accounts of the workers in the banks or post offices opened in accordance with the directions of the Central Government.”

32. deleted.

[F. No. J-11013/2/2008-NREGA]

AMITA SHARMA, Jt. Secy.

Note.—Schedule II to the National Rural Employment Guarantee Act, 2005 (42 of 2005) has been amended vide following notification numbers:—

2. S.O. 802(E), dated 2nd April, 2008.